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Regn.No. KERBIL/2012/45073  
dated 2012-09-05 with RNI  
Reg No.KL/TV(N)/634/2021-2023

കേരള സർക്കാർ  
GOVERNMENT OF KERALA

കേരള ഗസറ്റ്  
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

ചൊവ്വ, 2022 ഫെബ്രുവരി 01  
Tuesday, 01th February 2022

1197 മകരം 18  
18th Makaram 1197

1943 മാഘം 12  
12th Magha 1943

വാല്യം 11  
Vol. XI

നമ്പർ } 5  
No. }

Part III

Commissionerate of Land Revenue

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കേരള സർക്കാർ  
GOVERNMENT OF KERALA  
2022



തിരുത്തൽ പരസ്യം

ബി4/6257//2021

2022 ജനുവരി 20

12/10/2021 തീയതിയിലെ കേരള ഗസറ്റ് 40 ൽ കമ്മീഷണറേറ്റ് ഓഫ് ലാൻഡ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 8307 ആയി പ്രസിദ്ധപ്പെടുത്തിയ പരസ്യത്തിൽ അവകാശികളിൽ ക്രമ നമ്പർ 2 ദൈനബി എന്നത് ആയിഷാബി ടി എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(ഒപ്പ്)  
തഹസീൽദാർ



തിരുത്തൽ പരസ്യം

ബി4/12775/2021

2022 ജനുവരി 20

16/11/2021 തീയതിയിലെ കേരള ഗസറ്റ് 45-ൽ (വാല്യം-10,പാർട്ട് 111) കമ്മീഷണറേറ്റ് ഓഫ് ലാൻഡ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 13041 ആയി പ്രസിദ്ധപ്പെടുത്തിയ പരസ്യത്തിൽ അവകാളികളിൽ ക്രമ നമ്പർ 2- ജാസ്സി സി എച്ച് മകൻറെ ഭാര്യ എന്നത് ജാസ്സി സി എച്ച് മകൾ എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(ഒപ്പ്)  
തഹസീൽദാർ

തിരുത്തൽ പരസ്യം

ബി4/12768//2021

2022 ജനുവരി 20

09/11/2021 തീയതിയിലെ കേരള ഗസറ്റ് 44 ൽ കമ്മീഷണറേറ്റ് ഓഫ് ലാൻഡ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 11791 ആയി പ്രസിദ്ധപ്പെടുത്തിയ പരസ്യത്തിൽ പരേതൻറെ മരണ തീയതി 03.03.2019 ന് പകരം 31.03.2019 എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(ഒപ്പ്)  
തഹസീൽദാർ



തിരുത്തൽ പരസ്യം

ബി4/15531/2021

2022 ജനുവരി 20

07/12/2021 തീയതിയിലെ കേരള ഗസറ്റ് 48-ൽ (വാല്യം-10,പാർട്ട് 111) കമ്മീഷണറേറ്റ് ഓഫ് ലാൻഡ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 16384 ആയി പ്രസിദ്ധപ്പെടുത്തിയ പരസ്യത്തിൽ അവകാളികളുടെ വയസ്സ് രേഖപ്പെടുത്താത്തത് ക്രമ നമ്പർ 1-55 വയസ്സ്, ക്രമ നമ്പർ 2-38 വയസ്സ്, ക്രമ നമ്പർ 3-35 വയസ്സ്, ക്രമ നമ്പർ 4-33 വയസ്സ് എന്നിങ്ങനെ ചേർത്ത് വായിക്കേണ്ടതാണ്.

(ഒപ്പ്)

തഹസീൽദാർ

തിരുത്തൽ പരസ്യം

ബി4/21425/2021

2022 ജനുവരി 20

25/08/2020 തീയതിയിലെ കേരള ഗസറ്റ് 34 ൽ കമ്മീഷണറേറ്റ് ഓഫ് ലാൻഡ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 275 ക്രമ നമ്പർ 29 ആയി പ്രസിദ്ധപ്പെടുത്തിയ പരസ്യത്തിൽ അവകാശികളിൽ ക്രമ നമ്പർ 2 സജിത എം എന്നത് സജിന എം എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(ഒപ്പ്)

തഹസീൽദാർ



തിരുത്തൽ പരസ്യം

ബി4/16053/2021

2022 ജനുവരി 24

14/12/2021 തീയതിയിലെ കേരള ഗസറ്റ് 49-ൽ (വാല്യം-10,പാർട്ട് 111) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 17082 ആയി പ്രസിദ്ധപ്പെടുത്തിയ പരസ്യത്തിൽ അവകാശികളിൽ ക്രമ നമ്പർ 4 കല്ലൂണി പി സി Mother in law എന്നത് കല്ലൂണി പി സി Mother എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(ഒപ്പ്)  
തഹസിൽദാർ

തിരുത്തൽ പരസ്യം

ബി 4/19238/2021

2022 ജനുവരി 24

14/12/2021 തീയതിയിലെ കേരള ഗസറ്റ് 49 ൽ (വാല്യം-10,പാർട്ട് 111) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 17089 ആയി പ്രസിദ്ധപ്പെടുത്തിയ പരസ്യത്തിൽ അപേക്ഷക വിലാസിനി വി വി W/o ശ്രീകണ്ഠൻ എന്നത് സജീവൻ വി വി S/o ശ്രീകണ്ഠൻ എന്നും പരേത സജീവൻ വി വി S/o ശ്രീകണ്ഠൻ എന്നത് വിലാസിനി വി വി W/o ശ്രീകണ്ഠൻ എന്നും തിരുത്തി വായിക്കേണ്ടതാണ്.

(ഒപ്പ്)  
തഹസിൽദാർ



തിരുത്തൽ പരസ്യം

ബി2/12346/2020

2022 ജനുവരി 18

20/07/2021 തീയതിയിലെ കേരള ഗസറ്റ് 29-ൽ (വാല്യം-10,പാർട്ട് 111) കമ്മീഷണറേറ്റ് ഓഫ് ലാൻഡ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 300/5532 ആയി പ്രസിദ്ധപ്പെടുത്തിയ പരസ്യത്തിൽ ക്രമ നമ്പർ 76 ൽ അവകാശികളിൽ ക്രമ നമ്പർ 1 മീനാക്ഷി പി ,മാതാവ് (67) എന്നവരെ ഒഴിവാക്കി പരേതയുടെ അവകാശി ഭാർഗ്ഗവൻ കെ ഭർത്താവ് (64) എന്നവരെ മാത്രം ഉൾപ്പെടുത്തി തിരുത്തി വായിക്കേണ്ടതാണ്.

(ഒപ്പ്)  
തഹസീൽദാർ

തിരുത്തൽ പരസ്യം

ബി2/12490/2021

2022 ജനുവരി 18

02/11/2021 തീയതിയിലെ കേരള ഗസറ്റ് 43 ൽ (വാല്യം-10,പാർട്ട് 111) കമ്മീഷണറേറ്റ് ഓഫ് ലാൻഡ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 10824 ആയി പ്രസിദ്ധപ്പെടുത്തിയ പരസ്യത്തിൽ അവകാശികളിൽ ക്രമ നമ്പർ 2 ഷീന അബ്ദുൾഖാദർ എന്നത് ഹസീന അബ്ദുൾഖാദർ എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(ഒപ്പ്)  
തഹസീൽദാർ



## Kasaragod District

## Hosdurg Taluk

## NOTICE

No: B4/14299/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that Smitha Velayudhan D/o Velayudhan, Sreyas,Kanichira, Nileschwaram., Nileschwaram Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Omana K V W/o(L) Velayudhan, Sreyas,Kanichira, Nileschwaram. who expired on 18-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Omana K V. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Smitha Velayudhan	Daughter	41
2	Soumya Velayudhan	Daughter	36

No: B4/14284/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that P V Padmavathi W/o(L) M C Narayanan Nambiar, Dhanya Nivas,Pattena, Nileschwaram, Perole Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late M C Narayanan Nambiar S/o K C Kunhambu Nambiar,Dhanya Nivas,Pattena, Nileschwaram who expired on 17-04-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late M C Narayanan Nambiar. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	P V Padmavathi	Wife	65
2	Dhanya P V	Daughter	39



No: B4/21924/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that Mohanan E S/o(L) Rama E Edakkanam,Pattena, Perole e., Perole Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Rama E W/o (L) Subrahmanian Embranthiri Edakkanam Illam, Pattena,Perole who expired on 29-04-1995 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Rama E. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Mohanan E	Son	55
2	Ajitha E	Daughter	53
3	Jayasree E	Daughter	48

No: B4/16417/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that M Jalajakshi W/o(L) P C Purushothaman, Kizhakkan Kozhuval, Nileschwaram., Nileschwaram Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late P C Purushothaman S/o Sankaran Unithiri, Kizhakkan Kozhuval, Nileschwaram. who expired on 22-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late P C Purushothaman. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	M Jalajakshi	Wife	70

No: B4/1407/2022

25-01-2022

Notice is hereby given to all to whom it may be concern that Lekha K D/o(L) Krishnan P P, Pazhaya Purayil, Thekke Maniyat, Pilicode Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Krishnan P P S/o Kannan, Pazhaya Purayil, Thekke Maniyat who expired on 15-07-2021 and that it has been reported to this office that the persons named in the scheduled below are





the legal heirs of the said late Krishnan P P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Lekha K	Daughter	40
2	Lasitha K	Daughter	38

No: B4/1408/2022

25-01-2022

Notice is hereby given to all to whom it may be concern that Rajamohanan E P S/o (L) M V Kunhambu, Harsha Nivas,Chandera, Maniyat. , Pilicode Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Kalyani P P W/o(L) M V Kunhambu, Mundavalappil (H),Chandera, Maniyat. who expired on 22-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kalyani P P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Rajamohanan E P	Son	57
2	Ajitha E P	Daughter	52
3	Ramachandran E P	Son	50
4	Sathyan E P	Son	47
5	Biju E P	Son	45
6	Sajitha P P	Grand Daughter	40
7	Sabitha P P	Grand Daughter	36
8	Santhi P P	Grand Daughter	31

No: B4/1409/2022

25-01-2022

Notice is hereby given to all to whom it may be concern that Rajamohanan E P S/o (L) M V Kunhambu, Harsha Nivas, Chandera, Maniyat., Pilicode Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late M V Kunhambu S/o Vellunga, Othukunnu, Chandera, Maniyat. who expired on 13-07-2012 and that it has been reported to this office that the persons named in the



scheduled below are the legal heirs of the said late M V Kunhambu. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Rajamohanam E P	Son	57
2	Ajitha E P	Daughter	52
3	Ramachandran E P	Son	50
4	Sathyan E P	Son	47
5	Biju E P	Son	45
6	Sajitha P P	Grand Daughter	40
7	Sabitha P P	Grand Daughter	36
8	Santhi P P	Grand Daughter	31

No: B4/1410/2022

25-01-2022

Notice is hereby given to all to whom it may be concern that Ramani V D/o(L) Vadakathira Cheriya Kottan, Vattappalli, Kannankai, Pilicode., Pilicode Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general in respect of the legal heirs of late Vadakathira Cheriya Kottan S/o Pokkan, Vadakathira House,Pilicode. who expired on 03-01-2007 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Vadakathira Cheriya Kottan. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Janu V	Daughter	65
2	Madhavi V	Daughter	54
3	Ramani V	Daughter	53
4	Sukumaran V	Son	51

No: B4/1411/2022

25-01-2022

Notice is hereby given to all to whom it may be concern that Ramani V W/o Krishnan V, Vatappalli, Kannankai, Pilicode., Pilicode Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce



before General in respect of the legal heirs of late Vattapalli Paru D/o Chiri, Vatappalli, Kannankai, Pillicode. who expired on 17-09-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Vattapalli Paru. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Janu V	Daughter	65
2	Madhavi V	Daughter	54
3	Ramani V	Daughter	53
4	Sukumaran V	Son	51



## Kasaragod District

## Hosdurg Taluk

## NOTICE

No: B4/8135/2021

31-01-2022

Notice is hereby given to all to whom it may be concern that Suchithra K D/o(L) Meena K, Sumika Nivas,Nr Rajas School, Nileshwaram., Nileswaram Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general in respect of the legal heirs of late Meena K W/o(L) Kannan,Sumika Nivas,Nr Rajas School, Nileshwaram. who expired on 12-03-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Meena K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Suchithra K	Daughter	46
2	Satheesh K	Son	41
3	Sujatha K	Daughter	41

No: B4/1404/2022

31-01-2022

Notice is hereby given to all to whom it may be concern that Shiju P S/o(L) Narayani P, Kanichira,Nileshwaram., Nileswaram Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Narayani P W/o(L) Ravi U, Kanichira,Nileshwaram. who expired on 23-08-2016 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Narayani P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence , it is proposed to issue a legal heir ship certificate accordingly in favour of thebelow said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Shiju P	Son	35

No: B4/1415/2022

31-01-2022



Notice is hereby given to all to whom it may be concern that Cheriya M V W/o(L) N Kelu, Meethale Veetil,Thottam Gate, Pilicode., Pilicode Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general in respect of the legal heirs of late N Kelu S/o(L0 Raman, Thottam Gate, Pilicode. who expired on 16-12-2005 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late N Kelu. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Cheriya M V	Wife	82
2	Kamalakshi N	Daughter	60
3	Karthiyani N	Daughter	56
4	Santha N	Daughter	50

No: B4/1562/2022

31-01-2022

Notice is hereby given to all to whom it may be concern that Sukumari K W/o(L) A T Kunhiraman, Kattamballi, Meenkadavu, Thuruthi.,ThuruthiVillage, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late A T Kunhiraman S/o(L0 Ambadi, Kariyil, Thuruthi. who expired on 07-05-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late A T Kunhiraman. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of thebelow said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Sukumari K	Wife	54
2	Rathika K	Daughter	35
3	Rajitha K	Daughter	34
4	Ratheesh K	Son	30

No: B4/1565/2022

31-01-2022

Notice is hereby given to all to whom it may be concern that Devaki K K W/(L) Munambath Kunhiraman, Munambath,Thuruthi.,Thuruthi Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship



certificate to produce before General in respect of the legal heirs of late Munambath Kunhiraman S/o(L) Kunhambu, Munambath House, Kuttivayal, Thuruthi. who expired on 08-06-2018 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Munambath Kunhiraman. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Devaki	Wife	65
2	Sindhu K K	Daughter	38
3	Shiji K K	Daughter	36

No: B4/1693/2022

31-01-2022

Notice is hereby given to all to whom it may be concern that Muhammed shereef E K S/o(L) Abdulkarim M, Nellikkal House, Madakkara, Thuruthi., Thuruthi Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Abdulkarim M S/o(L) Abdulla, Kadeeja Mahal, Nellikkal, Kadankode. who expired on 09-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Abdulkarim M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Khadeeja E K	Wife	65
2	Muhammed Shereef E K	Son	45
3	Naseema	Daughter	41
4	Muhammadali E K	Son	43
5	Thahira E K	Daughter	40
6	Abdul Rahoof Edakavil	Son	37

No: B4/1694/2022

31-01-2022

Notice is hereby given to all to whom it may be concern that Sakeena P M D/o(L) Ibrahim E K, Paranthemad, Thuruthi, Thuruthi Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Ibrahim E K S/o(L) Aboobacker, Paranthemad, Thuruthi who expired on



03-09-2015 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Ibrahim E K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Moidu P M	Son	64
2	Musthafa P M	Son	54
3	Sakeena P M	Daughter	47
4	Rasheeda Sharafudheen	Daughter	47
5	Kunhayisha	Daughter	42
6	Mahamood	Son	45
7	Munavvir P M	Son	42



## Kasaragod District

## Hosdurg Taluk

## NOTICE

No: B4/1695/2022

31-01-2022

Notice is hereby given to all to whom it may be concern that Meena K V W/o(L) Suresh A M, Mappidichery House, Kaithakkad Colony, Thuruthi., Thuruthi Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Suresh A M S/o(L) Chandu, Mappidichery House, Kaithakkad Colony, Thuruthi. who expired on 05-12-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Suresh A M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Meena K V	Wife	55
2	Sumeesh K V	Son	34
3	Sumeera K V	Daughter	32

No: B4/2077/2022

31-01-2022

Notice is hereby given to all to whom it may be concern that Sreejith P S/o(L)Krishnan Namboothiri, Puthiyillam, Pattena, Perole., Perole Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general in respect of the legal heirs of late Krishnan Namboothiri S/o(L) Subramanian, Puthiyillam, Pattena, Perole. who expired on 28-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Krishnan Namboothiri. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Girija P	Wife	66
2	Sathi P	Daughter	39





3	Sreejith P	Son	33
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No: B4/1737/2022

31-01-2022

Notice is hereby given to all to whom it may be concern that Kousar Niyas K S/o(L) Abdulla V K C, Raseena Manzil,Mettammal, South Trikaripur., South Trikkaripur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Abdulla V K C S/o(L) Muhammed Kunhi V K P, Raseena Manzil,Mettammal, South Trikaripur. who expired on 17-09-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Abdulla V K C. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Ayisha K	Wife	66
2	Mohammed Safarulla K	Son	52
3	Raseena Ummer	Daughter	51
4	Yasar Arafath K	Son	48
5	Kousar Niyas K	Son	46
6	Shabana K	Daughter	41
7	Fathibi K	Daughter	37

No: B4/15083/2021

31-01-2022

Notice is hereby given to all to whom it may be concern that Hashim P S/o(L) Muhammed Kunhi A C, Puthiyapattillath House, Theru,Nileshwaram., Nileswaram Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Muhammed Kunhi A C S/o(L) Abdul Rahman, Puthiyapattillath House, Theru,Nileshwaram. who expired on 17-03-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Muhammed Kunhi A C. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Safiya P	Wife	63



2	Abdul Azeez P	Son	54
3	Saheera	Daughter	50
4	Fousiya P	Daughter	49
5	Rumeesa P	Daughter	44
6	Hashim P	Son	41
7	Shefeek	Son	33

No: B4/1935/2021

31-01-2022

Notice is hereby given to all to whom it may be concern that Manoj Kumar E S/o(L) E Nanu, Erunazhiyil House, Vengat, Cheruvathur., Cheruvathur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late E Nanu S/o(L) Chathu Vaidyar, Vengat, Cheruvathur. who expired on 26-08-2016 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late E Nanu. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Usha E	Daughter	55
2	Sunilkumar	Son	53
3	Sudha E	Daughter	51
4	Manoj Kumar	Son	46
5	Santhosh Kumar	Son	43

No: B4/1936/2022

31-01-2022

Notice is hereby given to all to whom it may be concern that Manoj Kumar E S/o(L) Santha K, Erunazhi Veedu,vengat, Cheruvathur., Cheruvathur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general in respect of the legal heirs of late Santha K Erunazhi Veedu,Kovval, Cheruvathur. who expired on 13-04-1991 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Santha K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
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1	Usha E	Daughter	55
2	SunilKumar E	Son	53
3	Sudha E	Daughter	51
4	ManojKumar E	Son	46
5	Santhosh Kumar E	Son	43



## Kasaragod District

## Hosdurg Taluk

## NOTICE

No: B2-19173/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that Zuhara W/o Usman E A,Eriya House, Kannamkulam,Uduma,Bare, Kottikulam Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late P Muhamad Kunhi S/o (L) Abdul Rahiman,P M Villa, Pakyara,P O Uduma,Kottikulam who expired on 27-08-1991 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late P Muhamad Kunhi. that it is proposed to issue a legal heirship certificate according to this to the applicant . Mariyakunhi P A (Mother) Minor(s) is/are under the protection of Sl.No 4 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Nabeeza P M	Wife	69
2	Zuhara	Daughter	52
3	Dainabi P M	Daughter	42
4	Mariyakunhi P A (W/o deceased son Abdulla)	Daughter in law	41
5	Mohammed Faheem (S/o deceased son Abdulla)	Grand Son	17
6	Farha Fathima (D/o deceased son Abdulla)	Grand Daughter	17
7	Muhammed Fahiz (S/o deceased son Abdulla)	Grand Son	12

No: B2-19680/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that Soudamini V W/o (L) Madhavan Achari,Muthanadukkam,Moonamkadavu Road,periya,Periya Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Madhavan Achari S/o (L) Keshavan Achari,Muthanadukkam,Moonamkadavu Road,periya, who expired on 10-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Madhavan Achari. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.



## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Soudamini V	Wife	49
2	Nisha M S	Daughter	34
3	Soumya M S	Daughter	28

No: B2-3940/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that Aneesh Kattoor S/o(L) Kattoor Thamban Nair,Kattoor Veedu,Kalayara,Kanhangad South, Kanhangad Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Janaki W/o(L) Kattoor Thamban Nair,Kattoor Veedu,Kalayara,Kanhangad South,Kanhangad, who expired on 14-09-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Janaki . that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Raj Mohan P	Son	52
2	Usha P	Daughter	49
3	Smitha P	Daughter	39
4	Aneesh Kattoor	Son	35

No: B2-9208/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that Mohanan M S/o(L) Koragan,Movval,Pallikkara, Pallikkara Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Chomaru W/o(L) Koragan,Movval,Pallikkara, who expired on 05-08-1979 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Chomaru. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is propose d to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
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1	Mohanam M	Son	70
2	Yamuna N (D/o deceased daughter Cheru)	Grand Daughter	68
3	Rama N B (s/o deceased daughter Cheru)	Grand Son	53
4	Sarojini N (D/o deceased daughter Cheru)	Grand Daughter	50
5	Prameela D (D/o deceased daughter Cheru)	Grand Daughter	47
6	Jayasree N V (D/o deceased daughter Cheru)	Grand Daughter	46
7	Usha N D (D/o deceased daughter Cheru)	Grand Daughter	44
8	Balakrishnan B (s/o deceased daughter Sundari)	Grand Son	48
9	Krishnan M (S/o deceased son Babu)	Grand Son	38
10	Vishwanathan B (S/o deceased son Babu)	Grand Son	36
11	Shailaja P (D/o deceased son Babu)	Grand Daughter	34
12	Girisha B M (S/o deceased son Babu)	Grand Son	30

No: B2-21128/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that Aysa Poochakkad W/o (L) Kunhi Ahmed Manikoth, Huda Manzil, Manikoth P O, Ajanur, Ajanur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Kunhi Ahmed Manikoth S/o (L) Mammunhi, Huda Manzil, Manikoth P O, Ajanur who expired on 07-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kunhi Ahmed Manikoth. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Aysa Poochakkad	Wife	58
2	Sainaba A M	Daughter	34
3	Rukiya Ahmed Manikoth	Daughter	32
4	Muhammed Muzammil M	Son	30
5	Fathima Ahmad Manikoth	Daughter	28
6	Muhammed Mudasir Ahammed	Son	26
7	Muhammad Yaseen Ahammed Hajj	Son	21

No: B2-21629/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that Uma K W/o N Janardanan, Nalappadam House, Ajanur, Ajanur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Kunhambu S/o (L) Ambu Achari, Meethal Veedu, Puthiyakandam, Ajanur who expired on 14-05-1966 and that it has been reported to this office that the persons named in the scheduled below are the



legal heirs of the said late Kunhambu. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Uma K	Daughter	59
2	Chandrika	Daughter	58
3	Sreenathan K V	Son	57

No: B2-21981/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that Santha P N W/o(L) Gangadharan A,Adoor Bhavan,Menikkottu,Uppilikai P O, Pudukai Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Gangadharan A S/o(L) K Kunhambu,Adoor Bhavan,Menikkottu,Uppilikai PO,Pudukai who expired on 02-11-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Gangadharan A. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Santha P N	Wife	70
2	Pradeep Kumar A G	Son	47
3	Pramod A G	Son	43

No: B2-19681/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that Ganeshan T S/o(L) Choyi Ambu P,Geetha Nivas,Nalakra,Villarampathi, Periya Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Choyambu P S/o(L) Pokkan,Villarampathi,Periya who expired on 18-10-2001 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Choyambu P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government



Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Balakrishnan C	Son	62
2	Narayanan C	Son	57
3	Radha	Daughter	55
4	Sasidharan	Son	52
5	Ganeshan T	Son	49
6	Usha T	Daughter	45
7	Geetha Gopalan	Daughter	44
8	Rama T	Daughter	42





## Kasaragod District

### Hosdurg Taluk

#### NOTICE

No: B2-19682/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that Madhavan T S/o(L) Govindan Maniyani, Muthanadukkam, Aranganadukkam, Periya P O, Periya Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Lekshmi T W/o(L) Govindan, Muthanadukkam, Aranganadukkam, Periya P O, who expired on 30-03-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Lekshmi T. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

#### SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Yashoda	Daughter	57
2	Gangadharan T	Son	56
3	Madhavan T	Son	51
4	Madhavi T	Daughter	48

No: B2-19684/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that A M Venugopalan Nair S/o(L) P Kunhiraman Nair, Prabha Nivas, Bellikoth, Ajanur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late P Kunhiraman Nair S/o(L) kunhambu Nair, Sai Kripa, Bellikoth, Ajanur, who expired on 12-03-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late P Kunhiraman Nair. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

#### SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	A M Shyamala	Wife	76



2	Prabhakaran Nair A M	Son	59
3	Sulatha A M	Daughter	58
4	A M Venugopalan Nair	Son	56

No: B2-19751/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that Sandeep A S/o(L) P Dhananjayan, Puthiyaveedu, Vazhakkode, Pullur, Ambalathara Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late P Dhananjayan, S/o(L) T Kannan, Puthiyaveedu, Vazhakkode, Pullur, Ambalathara who expired on 24-07-1998 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late P Dhananjayan,. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Rohini A	Wife	60
2	Sreeja A	Daughter	41
3	Sindhu A	Daughter	39
4	Sandeep A	Son	37

No: B2-19753/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that Kannan P S/o(L) Narkkalan H, Puliyanadukkam Veedu, Kanhirapoi P O, Ambalathara Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Narkkalan H S/o(L) Cheriya Kannan, Puliyanadukkam Veedu, Kanhirapoi P O, Ambalathara. who expired on 04-08-2014 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Narkkalan H. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Kannan P	Son	64
2	Karthyayani P	Daughter	50



No: B2-19772/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that Santha V D/o(L) Chindan V,Chalingal House,Haripuram PO,Pullur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late V Chindan S/o(L)Kannan,Chalingal House,Haripuram PO,Pullur who expired on 14-07-2015 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late V Chindan. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Sarojini V	Daughter	56
2	Santha V	Daughter	51
3	Rajan V	Son	48
4	Leela V	Daughter	47
5	Pavithran V	Son	46

No: B2-19776/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that Andy K S/o (L)Kannan,Sethu Nivas,Neelaswaram,Adambil,Kanhangad,Balla Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Narayani, W/o Andy K,Sethu Nivas,Neelaswaram,Adambil,Kanhangad,Balla who expired on 17-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Narayani . that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Andy K	Husband	73
2	Sindhu K	Daughter	45
3	Bindu V	Daughter	43
4	Indu K	Daughter	41
5	Sethu V	Son	40



No: B2-19778/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that Reshma K W/o(L) Viswanathan P P, Rohini Nivas,Near Railway Station,Kanhangad P O,Balla Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Viswanathan P P S/o(L) Narayanan K,Rohini Nivas,Near Railway Station,Kanhangad P O,Balla who expired on 17-04-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Viswanathan P P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Reshma K	Wife	39
2	Adhit Narayanan	Son	20
3	Rohini K	Mother	72

No: B2-19787/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that Anitha M D/o( L) Devaki M,Aparna House, Athiyamboor,Kanhangad, Balla Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Devaki M W/o(L) P Kunhappan,Aparna House, Athiyamboor,Kanhangad,Balla who expired on 14-01-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Devaki M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Ajith Prasad M	Son	54
2	Anitha M	Daughter	52
3	Asha M	Daughter	50
4	Anila M	Daughter	47



## Kasaragod District

## Hosdurg Taluk

## NOTICE

No: B2-19788/2021

27-01-2022

Notice is hereby given to all to whom it may be concern that K Panduranga Pai S/o(L) Devadas Pai,Krishna Nivas,Devan Road,Kanhangad,Balla Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late K Radha Bai W/o (L) Devadas Pai,Krishna Nivas,Devan Road,Kanhangad,Balla who expired on 10-02-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K Radha Bai. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Jalajakshi R Shenoy	Daughter	68
2	K Panduranga Pai	Son	60
3	Sumana P Shenoy	Daughter	56

No: B2-19789/2021

27-01-2022

Notice is hereby given to all to whom it may be concern that Santheri Shenoy K W/o (L) Dr.Satheesh Shenoy K, Namdev Villa,Devan Road,Kanhangad,Balla Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Dr.Satish Shenoy S/o (L) Raghav Shenoy K,Namdev Villa,Devan Road,Melangot,,Kanhangad,Balla who expired on 19-11-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Dr.Satish Shenoy. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Santheri Shenoy K	Wife	63
2	Namdev Shenoy K	Son	42



3	Naresh Shenoy K	Son	41
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No: B2-19790/2021

27-01-2022

Notice is hereby given to all to whom it may be concern that Latha K W/o(L) Sasidharan K, Ambadi House, Harijan Colony, Avikkara, Kanhangad,, Balla Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late K Sasidharan S/o (L) Govindan, Ambadi House, Harijan Colony, Avikkara, Kanhangad, Balla who expired on 18-07-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K Sasidharan. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Latha K	Wife	51
2	Sheethal S L	Daughter	28
3	Sooraj S L	Son	24

No: B2-19791/2021

27-01-2022

Notice is hereby given to all to whom it may be concern that Nabeesa K P W/o (L) Kunhabdulla K H, Latheefa Manzil, Balla Kadappuram, Kanhangad,, Balla Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late K H Kunhabdulla S/o (L) Moideen Kunhi, Latheefa Manzil, Balla Kadappuram, Kanhangad, Balla who expired on 13-12-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K H Kunhabdulla. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Nabeesa K P	Wife	54
2	Muhammed Salih K P	Son	38
3	Latheefa K P	Daughter	33

No: B2-19792/2021

27-01-2022



Notice is hereby given to all to whom it may be concern that Akhil Krishnan K S/o Krishnan K,Puthiyavalappil, Devan Road,Melankott,Kanhangad, Balla Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Chandrika P V W/o Krishnan K, Devan Road,Melankott,Kanhangad,Balla who expired on 14-02-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Chandrika P V . that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Krishnan.K	Husband	60
2	Akhil Krishnan K	Son	28
3	Rakhi K	Daughter	25

No: B2-19183/2021

27-01-2022

Notice is hereby given to all to whom it may be concern that Damodaran V V S/o (L) K K Kunhiraman,Mattummal Veedu,Kovval Store,Kanhangad South, Kanhangad Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Kakkoothil Kunhiraman S/o (L) Chirukandan,Kakkoothil Veedu,Kovval Store,Kanhangad South,Kanhangad who expired on 16-07-2013 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kakkoothil Kunhiraman. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Lakshmi V V	Daughter	75
2	Damodaran V V	Son	71
3	Karunakaran V V	Son	68
4	Krishnan V V	Son	60
5	Karthiayani V V	Daughter	59
6	Sharada V V	Daughter	56
7	Sumathi.K (W/o deceased son Kumaran)	Daughter in law	55
8	Sanal Kumar V V (S/o deceased son Kumaran)	Grand Son	34



9	Sajithkumar V V (S/o deceased son Kumaran)	Grand Son	31
10	Sanjana V V (D/o deceased son Kumaran)	Grand Daughter	24

No: B2-527/2022

27-01-2022

Notice is hereby given to all to whom it may be concern that Dhanesh C S/o (L) Damodaran C,Aswathi Nilayam,Adot,Bellikoth, Ajanur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Damodaran C, S/o (L) Ambadi,Aswathi Nilayam,Adot,Bellikoth,Ajanur who expired on 07-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Damodaran C,. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Bindu T V	Wife	46
2	Dhanesh C	Son	24
3	Dineesh C	Son	22

No: B2-1155/2022

27-01-2022

Notice is hereby given to all to whom it may be concern that Lakshmi T W/o (L) V Raghavan,Valiyakochi House,Alakode,Pakkam, Panayal Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late V Raghavan S/o (L) Krishnan,Valiyakochi House,Alakode,Pakkam,Panayal who expired on 02-11-2015 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late V Raghavan. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Lakshmi T	Wife	57
2	Ramya V	Daughter	32
3	Reshmi V	Daughter	31
4	Reshma V	Daughter	27
5	Ranjith V	Son	25





No: B2-1324/2022

27-01-2022

Notice is hereby given to all to whom it may be concern that Kairunneesa Mohinudheen W/o(L)Mohinudheen,Thidil House,Pakyara,Bekal P O,Kottikulam Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Mohinudheen Rahiman S/o(L) Abdul Rahiman,Thidil Garden,Badriya Nagar,Pakyara,Bekal P O,Kottikulam who expired on 12-02-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Mohinudheen Rahiman. that it is proposed to issue a legal heirship certificate according to this to the applicant . Kairunneesa Mohinudheen(mother) Minor(s) is/are under the protection of Sl.No 1 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Kairunneesa Mohinudheen	Wife	32
2	Mohammed T	Son	14
3	Rafa Fathima	Daughter	12
4	Abdulla T	Son	08
5	Thameem Rahiman	Son	02



## Kasaragod District

## Hosdurg Taluk

## NOTICE

No: B2-1333/2022

27-01-2022

Notice is hereby given to all to whom it may be concern that Jameela W/o (L) M Mohammed,Near Water Tank,Periya Road,Pallikkara Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late M Mohammed S/o(L) Abdul Rahiman,Near Water Tank,Periya Road,Pallikkara who expired on 31-01-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late M Mohammed. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of th e below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Jameela	Wife	56
2	Riyana Jasmin	Daughter	35
3	Ayshath Rizana K M	Daughter	34
4	Rahman Rinaz K M	Son	31

No: B2-1607/2022

27-01-2022

Notice is hereby given to all to whom it may be concern that Sreeja V V D/o (L) V V Krishnan,Vannar Vayal House,Madhurambadi,P O Haripuram, Pullur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late V V Krishnan S/o (L) V B Kannan,Vannar Vayal House,Madhurambadi,P O Haripuram,Pullur who expired on 22-08-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late V V Krishnan. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Undachi	Wife	61



2	Sreeja V V	Daughter	40
3	Roja V V	Daughter	38

No: B2-21353/2021

27-01-2022

Notice is hereby given to all to whom it may be concern that Prakashan P S/o(L)Pokkan R,Near Puthiya Bhagavathi Temple,Bekal P O,Kottikulam Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Karthyayani K W/o(L)Pokkan R,Near Puthiya Bhagavathi Temple,Bekal P O,Kottikulam who expired on 27-09-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Karthyayani K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Chithra P	Daughter	49
2	Murugan P	Son	44
3	Prakashan P	Son	41
4	Rema P	Daughter	36
5	Ashokan P	Son	35
6	Ramani P	Daughter	33

No: B2-19970/2021

28-01-2022

Notice is hereby given to all to whom it may be concern that Moideen Kunhi P S/o(L) K Mammu,Near S N P T, Ittammal,Kanhangad,Hosdurg Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late K Mammu S/o(L) Moideen Kunhi ,Near S N P T,Ittammal,Kanhangad,Hosdurg who expired on 04-03-1996 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K Mammu. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence,it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Kunhayisu P	Wife	69
2	Moideen Kunhi P	Son	51



3	Ashraf P	Son	49
4	Subair P	Son	46
5	Abdul Salam P	Son	43
6	Sidhik Poyakkara	Son	40
7	Faisal K P	Son	34
8	Naseema P (D/o deceased daughter Khadeeja)	Grand Daughter	35
9	Navaz K P (S/o deceased daughter Khadeeja)	Grand Son	33
10	Ansar (S/o deceased daughter Khadeeja)	Grand Son	30

No: B2-19971/2021

28-01-2022

Notice is hereby given to all to whom it may be concern that Kasthoori W/o(L) Vittoba C,Karattuvayal House,Kanhanga d P O, Hosdurg Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Vittoba C S/o(L) Lingappayya,Karattuvayal House,Kanhanga P O,Hosdurg who expired on 31-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Vittoba C. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Kasthoori	Wife	60
2	Harish Kumar P V	Son	42
3	Dakshnayani P V	Daughter	40
4	Manmath Mohan P V	Son	37
5	Bhageerathi V	Daughter	35
6	Rajendra Kumar C	Son	34
7	Pushpalatha V	Daughter	32
8	Kalavathi P V	Daughter	30

No: B2-19973/2021

28-01-2022

Notice is hereby given to all to whom it may be concern that Sudharma Surendran W/o (L) Surendran,Kottrachal,Puthiyakandam,Ozhinhalappu, Kanhangad Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Surendran A R S/o(L) B Ramunni,Avikkal House,Ajanur Kadappuram,P O Kolavayal,Ajanur who expired on 18-01-2015 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Surendran A R. that it is proposed to issue a legal heirship certificate according to this to the applicant . Sudharma Surendran(Mother) Minor(s) is/are under the protection of Sl.No 1 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said



legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Sudharma Surendran	Wife	42
2	Shreya Surendran	Daughter	17
3	Sharan Surendran	Son	12

No: B2-19975/2021

28-01-2022

Notice is hereby given to all to whom it may be concern that Rugmini V W/o(L) Kunhiraman V,Moovarikundu House,Moovarikundu,Kanhangad Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Kunhiraman V S/o (L) Kannan V,Moovarikundu House,Moovarikundu,Kanhangad who expired on 29-09-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kunhiraman V. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Rugmini V	Wife	58
2	Reshma V	Daughter	33
3	Ranjith V	Son	31

No: B2-19976/2021

28-01-2022

Notice is hereby given to all to whom it may be concern that P Madhavan S/o (L) P Padmavathi Amma,Payangappadan House,Aingoth,Padannakkad P O, Kanhangad Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late P Padmavathi Amma W/o (L) Chirukandan,Payangappadan House,Aingoth,Padannakkad P O,Kanhangad who expired on 11-07-1992 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late P Padmavathi Amma. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.



## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Madhavan P	Son	86
2	Krishnan P	Son	84
3	Meenakshi P	Daughter	75
4	Nandini P	Daughter	72
5	Prabhakaran P (S/o deceased daughter Madhavi)	Grand Son	64
6	Padmanabhan P (S/o deceased daughter Madhavi)	Grand Son	61
7	Meenakshi (D/o deceased daughter Madhavi)	Grand Daughter	59
8	Chandran P (S/o deceased daughter Madhavi)	Grand Son	57
9	Krishnan Maniyani (S/o deceased daughter Madhavi)	Grand Son	54
10	Vasanth K (D/o deceased son Govindan)	Grand Daughter	50
11	Satheesh Kumar K (S/o deceased son Govindan)	Grand Son	45



## Kasaragod District

## Hosdurg Taluk

## NOTICE

No: B2-20034/2021

28-01-2022

Notice is hereby given to all to whom it may be concern that Rajasree M W/o(L) Suresh C V,Akshatha, Kanhangad,Hosdurg Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Suresh C V S/o (L) Kunhiraman M Akshatha,D H S S Cross Road,Kanhangad P O,Hosdurg who expired on 24-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Suresh C V. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Rajasree M	Wife	52
2	Akshatha M	Daughter	20

No: B2-20132/2021

28-01-2022

Notice is hereby given to all to whom it may be concern that Sajith Kizhakke Meppat, S/o(L)Narayanan,Kannoth House,Madiyan,Manikoth P O,Ajanur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Kizhakke Meppat Nalini, W/o(L) Narayanan,Kannoth House,Madiyan,Manikoth P O,Ajanur who expired on 16-09-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kizhakke Meppat Nalini. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Sajith Kizhakke Meppat	Son	52
2	K M Shemi	Son	50



No: B2-20135/2021

28-01-2022

Notice is hereby given to all to whom it may be concern that Savithri M D/o(L) Kunhiraman,Athira Valappil House,Adot,Ajanur P O, Ajanur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late A V Meenakshi W/o(L) Kunhiraman,Athira Valappil House,Adot,Ajanur P O, who expired on 28-07-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late A V Meenakshi. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Savithri M	Daughter	51
2	Valsala K	Daughter	47
3	Rameshan Kayakkeel	Son	42
4	Sheeba K	Daughter	39

No: B2-22067/2021

28-01-2022

Notice is hereby given to all to whom it may be concern that Lalitha P W/o(L)Raghavan P K PattarKandam,Kodavalam,Pullur P O,, Pullur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Raghavan.P K S/o(L) Choyi,PattarKandam,Kodavalam,Pullur P O, who expired on 01-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Raghavan.P K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Lalitha P (mother) Minor(s) is/are under the protection of Sl.No 2 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Karichi A	Mother	72
2	Lalitha P	Wife	37
3	Rekha P	Daughter	17
4	Sadhika P	Daughter	12

No: B2-22070/2021

28-01-2022





Notice is hereby given to all to whom it may be concern that Karichi A W/o(L) Choyi,Kodavalam,Pullur P O, Pullur Village , Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Harijan Choyi S/o(L) Elumban,Kodavalam,Pullur P O, who expired on 15-07-1988 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Harijan Choyi. that it is proposed to issue a legal heirship certificate according to this to the applicant . Lalitha P(mother) Minor(s) is/are under the protection of Sl.No 4 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Karichi A	Wife	72
2	Chandran	Son	46
3	Shyamala	Daughter	46
4	Lalitha P (W/o deceased son Raghavan)	Daughter in law	37
5	Rekha P (D/o deceased son Raghavan)	Grand Daughter	17
6	Sadhika P (D/o deceased son Raghavan)	Grand Daughter	12

No: B2-20401/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that Narayani A W/o(L) Krishnan M,Peroor Veedu,Pullur P O, , Ambalathara Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Krishnan.M S/o(L) Karthambu,Peroor Veedu,Pullur P O,Ambalathara who expired on 07-12-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Krishnan.M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

## SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Narayani A	Wife	59
2	Balamani P V	Daughter	41
3	Satheeshan P V	Son	39
4	Sajitha P V	Daughter	36

